

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.529 of 2020

Padmini Kapoor @ Lavisa @ Padmini Kapoor @ Lavisha
... .. **Petitioner**

Versus

1. The State of Jharkhand
2. Dhiraj Kapoor **Opposite Parties**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Gopal K. Sinha, Adv.
For the State : Mr. Shekhar Sinha, A.P.P.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

05/08.09.2021: As a last chance, two weeks' time is granted to the learned counsel for the petitioner for removing the surviving defects as pointed out by the office.

(Rajesh Kumar, J.)

Amar/-